



2026:AHC:47813

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7215 of 2026

Ashok And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sheikh Obaidullah
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The only relief sought by the petitioner in the present petition is to direct the respondent No.3/Additional Commissioner (Judicial), Azamgarh Division, Azamgarh to decide Appeal No.1534 of 2025 (Computer Case No.C202515000001534) (Raj Pati Rai vs. Ashok) filed under Section 38(4) of U.P. Revenue Code, 2006 expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.3/Additional Commissioner (Judicial), Azamgarh Division, Azamgarh to decide the aforesaid Appeal ***strictly in accordance with law most expeditiously and preferably within a period of six***

months from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

March 9, 2026
P.P.

(Prakash Padia,J.)